

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 106
(IB)-228(PB)/2019

IN THE MATTER OF:

Mr. Suresh Garg & Radha Garg Applicant / petitioner
v.
M/s. Piyush Colonisers Ltd. Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)


PRESENT:


For the applicant : Mr. Vivek Agarwal, Adv.
For the Respondent(s): Mr. Kapil Kher, Adv.

ORDER

Rejoinder be filed within a week with a copy in advance to the counsel for the respondent.

List for arguments on 17.05.2019.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)